

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 26th July, 2017**

SRO: 307 -In exercise of the powers conferred by sub- Sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XIII of 1996), read with sub-section (1) of section 19 of the Jammu and Kashmir Agrarian Reforms Act, 1976 and in supersession of Notification SRO 393 of 2016 dated 13th December, 2016 the, Government hereby confer upon Shri. Anil Kumar Gupta, (KAS), Joint Financial Commissioner, Agrarian Reforms, J&K, the powers of Financial Commissioner (Revenue) and Commissioner Agrarian Reforms, to be exercised by him within the state for the purpose of hearing and disposing off Appeals and Revisions under the Jammu and Kashmir Land Revenue Act, Samvat 1996 (1939AD) and Jammu and Kashmir Agrarian Reforms Act, 1976, respectively.

By order of the Government of Jammu and Kashmir

Sd/-


(Mohammad Ashraf Mir)
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/65/2000

Dated: - 26 07- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner /Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu/Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Center F.C Revenue.
- 6 Director, Archives, Archaeology & Museums, J&K Jammu.
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Sepical Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.


(Shuaib Mohammad Naikoo)KAS
Under Secretary to Government
Revenue Department.